Central Administrative Tribunal Principal Bench, New Delhi.

CP-208/96 in OA-869/95

New Delhi this the 23rd day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

S/Shri

- 1. Ram Kishan S/o Sh. Sri Chand
- 2. Sita Ram S/o Sh. Kalu Ram
- 3. Naim Singh S/o Sh. Lal Ram
- 4. Nehar S/o Sh. Ram Avtar
- 5. Murari Lal S/o Sh. Chottey Lal
- 6. Attar Singh S/o Sh. Ramji Lal
- 7. Nankoo S/o Sh. Bindra Din
- 8. Vinod Kumar S/o Sh. Kesho Sharan
- 9. Suraj Bhan S/o Sh. Prahald Singh
- 10. Liloo Ram S/o Sh. Badhawa Ram
- 11. Ram Lubhaya S/o Sh. Khazan
- 12. Ram Dularey S/o Sh. Ram Swaroop
- 13. Mega Ram S/o Sh. Manohar Lal
- 14. Naresh Kumar S/o Sh. Jagbir Singh
- 15. Ram Dhan S/o Sh. Sh. Nagina
- 16. Bab Din S/o Sh. Dhanu Prasad
- 17. Ram Raib S/o Sh. Rameshwar
- 18. Khem Lal S/o Sh. Shiv Lal
- 19. Vaid Nath S/o Sh. Ram Swaroop

20. Om Prakash S/o Sh. Lal Ram Petitioners

(All working as Group D employees in the office of Chief
(through Sh. Yogesh Sharma, advocate) Health Officer, NR, New Delhi)

versus

Sh. V.K. Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.

.... Respondent

(through Sh. R.L. Dhawan, advocate)





ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The respondents have filed an affidavit of compliance. On perusal of it, we find that substantial compliance has already been done at the instance of the respondents. In view of this affidavit and the statement made by the learned counsel for the respondents that the payment will be made within four weeks, no further orders are required to be passed in this contempt petition. Accordingly, this contempt petition is disposed of. Notice issued to the alleged contemner is discharged.

(S.P. Biswas)
Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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